

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO. IV, NEW DELHI**

**CA No. 82/2018/C-IV (IB)-539/ND/2018  
Under Section: 9 of IBC Code, 2016.**

**In the matter of:**

M/s S.P. Packagings

.....Applicant

Vs

M/s Cox India Ltd.

.....Respondent

**Order delivered on 04.10.2018**

**CORAM**

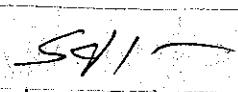
**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**

For the Applicant :

For the Respondent :

**ORDER**

Application being CA No. 82 is filed on behalf of the applicant seeking withdrawal of the application filed under Section 9 of the Insolvency & Bankruptcy Code stating that the respondent-company has amalgamated prior to the filing of this application in the transferee company M/s. Jagpin Breweries Limited as per the order passed by the Hon'ble Delhi High Court which is placed on record along with the application. Present Application is allowed as a consequence and Main Insolvency Application IB-539/ND/2018 is disposed of as withdrawn in terms of the above order.

  
**(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**